

Office of Directorate General of Foreign Trade
DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

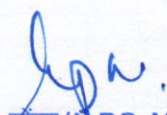
Meeting No. 8/19 of Norms Committee VI was held on 20.07.2018 and continued on 23.07.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. D. N. Mathur	Technical Expert/consultant	
2.	Sh. Shaish Kumar	Technical Expert/consultant	
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

2. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.2017.

MEETING NUMBER : 8/85-ALC3/2018 **MEETING DATE** : 20.07.2018

1	Case No.:7/22/85-ALC3/2014	Party Name:CHHAJE D FOODS PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00167/AM15 /	RLA File :08/24/040/00342/AM15 /	Lic.No/Date:0810134063 16.12.2014		Deferre d
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.				


एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

2	Case No.:12/5/85-ALC3/2015	Party Name:SIDDART H KAPOOR	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00056/AM16/	RLA File :02/24/040/00027/AM16/	Lic.No/Date:0210205889 16.06.2015	Approved	

Decision : The committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri Shaish Kumar on the agenda and comments furnished by MSME vide U O Note No. 37(5)/44/2015-16/Hosiery/299 dt. 27.11.2015, the Committee decided to approve the ad-hoc norms for the import of 2.07 Sq. Meter/piece of import item against export of 1 Sq meter of export item as follows:

Export item	Quantity	Import item	Quantity
Hand Decorated Manufactured Articles - Handicraft Item [Scarves With Embroidery made of 100% POLYSTER Woven Fabric (70GSM +/- 10%)] Style: TC - 21000 SET (Net Content Of Fabric: 0.910 Sq. Mtr. X 21000 SET = 19110.00 Sq. Mtrs.)	19110.000 Sq. meter	100% Polyster Woven Fabric Width - 58", 70 GSM (+/-10%)	43470.000 Sq. meter

RA may take consequential action as per Policy/Procedure.

3	Case No.:13/5/85-ALC3/2015	Party Name:SIDDART H KAPOOR	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00057/AM16/	RLA File :02/24/040/00026/AM16/	Lic.No/Date:0210205888 16.06.2015	Approved	

Decision : The committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri Shaish Kumar on the agenda and comments furnished by MSME vide U O Note No. 37(5)/45/2015-16/Hosiery/300 dt. 27.11.2015, the Committee decided to approve the ad-hoc norms for the import of 1.675 Sq. Meter/piece of import item against export of 1 Sq meter of export item as follows:

Export item	Quantity	Import item	Quantity
Hand Decorated Manufactured Articles - Handicraft Item [Scarves With Embroidery Made Of 100% Polyster Woven	80000.000 Sq. meter	100% Polyster Woven Fabric Width - 58", 70 Gsm (+/- 10%)	107200.000 Sq. meter

Fabric (70 GSM (+/-10%)) Style: Insta Skarf - 64000 Units (Net Content Of Fabric: 1.25 Sq. Mtr. X 64000 Units = 80000.00 Sq. Mtrs.)			
RA may take consequential action as per Policy/Procedure.			

4	Case No.:7/13/85- ALC3/2015	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00103/AM16/	RLA File :02/24/040/00062/AM16/	Lic.No/Date:0210205983 15.07.2015	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.				

5	Case No.:1/8/85- ALC3/2015	Party Name:VADILA L INDUSTRIES LTD	Meet No/Date:8/85 -ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00079/AM16 /	RLA File :08/24/040/00136/AM16 /	Lic.No/Date:0810135787 04.08.2015	Approve d	
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis without any wastage with accountability of import item in Export product.				
RA may take consequential action as per Policy/Procedure.				

6	Case No.:3/13/85- ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.				

7	Case No.:29/13/85-ALC3/2015	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00125/AM16/	RLA File :21/24/040/00001/AM16/	Lic.No/Date:2110001151 13.10.2015	Approved	

Decision : The committee considered the case as per agenda and heard the representatives of the firm during personal hearing. Based on the comments given by Technical Expert/Consultant Shri Shaish Kumar on F.No. 01/85/050/00125/AM16/DES-VI, Chartered Engineer data and MFPI vide O.M. No. 4(13)/2015-DGFT dated 01.12.2015, the Committee decided to approve the ad-hoc norms as follows:

Export item	Quantity	Import item	Quantity
NFC Litchi Puree (Frozen)	1.00 MT	Litchi Pulp Concentrate	0.549 MT
Litchi Juice Concentrate (Frozen)	1.00 MT	Litchi Pulp Concentrate	1.135 MT

RA may take consequential action as per Policy/Procedure.

8	Case No.:18/14/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00143/AM16/	RLA File :10/24/040/00069/AM16/	Lic.No/Date:1010059312 12.11.2015	Rejected	

Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur that Both import and export items are same i.e. Green Coffee Extract. There is no manufacturing activity involved in the proposal. Hence, the Committee decided to reject the case.

RA may take consequential action as per Policy/Procedure.

9	Case No.:12/14/85-ALC3/2015	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00137/AM16/ /	RLA File :35/24/040/00044/AM16/ /	Lic.No/Date:3510044828 26.11.2015	Deferre d	

Decision : The committee considered the case as per agenda and noted that Comments are awaited from CIFT. Therefore the Committee decided to remind them in this regard.

10	Case No.:21/18/85-ALC3/2015	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00186/AM16/ /	RLA File :31/83/040/00123/AM16/ /	Lic.No/Date:3110065794 14.12.2015	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the concerned Technical Authority i.e. Textile Commissioner for their comments.				

11	Case No.:3/20/85-ALC3/2015	Party Name:SRI PRABHA LIFE SCIENCES	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date:0910062970 15.12.2015	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Spice Board for their comments.				

12	Case No.:1/1/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00210/AM16/	RLA File :02/24/040/00174/AM16/	Lic.No/Date:0210206420 07.01.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted that the information sought from the firm is awaited. Hence, the Committee decided to give the firm the last opportunity to provide the requisite information within 15 days of the receipt of communication from DGFT in this regard.				

13	Case No.:1/16/85-ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Deferred	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Ahmedabad so far. Therefore the Committee decided to remind to RA in this regard.				

14	Case No.:2/19/85-ALC3/2015	Party Name:LUKE EXPORT	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00188/AM16/	RLA File :53/24/040/00022/AM16/	Lic.No/Date:5310018555 19.01.2016	Approved	

Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Institute of fisheries Technology vide their communication No. 1(7)/FP/Sion/2017 dated 21.04.2018, the Committee approved the ad hoc norms of the same firm for same export and import items in its meeting No. 2/85-ALC3/2018 held on 23.05.2018. Hence, the Committee decided to approve the same ad-hoc norms on repeat basis as follows:

Export item	Quantity	Import item	Quantity
FROZEN SCALLOPS ROE OFF	9000.000 kg	FROZEN SCALLOPS	10000.000 KG

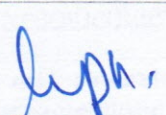
RA may take consequential action as per Policy/Procedure.

15	Case No.:3/3/85-ALC3/2016	Party Name:PIONEE R CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00003/AM17 /	RLA File :31/83/040/00180/AM16 /	Lic.No/Date:3110066060 17.03.2016	Deferre d	

Decision : The committee considered the case as per agenda and decided to refer the matter to the concerned Technical Authority i.e. Textile Commissioner for their comments.

16	Case No.:11/2/85-ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00020/AM19/	RLA File :07/24/040/00017/AM17/	Lic.No/Date:0710109659 18.04.2016	Deferred	

Decision : The committee considered the case as per agenda and noted that Comments are awaited from CIFT. Therefore the Committee decided to remind them in this regard and also decided to seek the comments from MFPI.

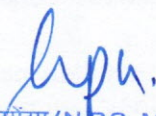

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17	Case No.:3/6/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00030/AM17/ /	RLA File :05/23/040/00037/AM17/ /	Lic.No/Date:0510398420 06.05.2016		Deferred
Decision : The committee considered the case as per agenda and decided to refer the matter to the concerned Technical Authority i.e. Textile Commissioner for their comments.				

18	Case No.:15/8/85-ALC3/2016	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00081/AM17/	RLA File :03/95/040/00163/AM17/	Lic.No/Date:0310806240 14.07.2016		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from DIPP. Therefore, the Committee decided to remind them in this regard.				

19	Case No.:13/8/85-ALC3/2016	Party Name:G.A. FOODS (INDIA) PVT. LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00079/AM17/	RLA File :52/24/040/00017/AM17/	Lic.No/Date:5210041975 27.07.2016		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.				

20	Case No.:5/14/85-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016		Deferred
Decision : The committee considered the case as per agenda and decided to refer the matter to the concerned Technical Authority i.e. Textile Commissioner for their comments.				


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21	Case No.:15/9/85-ALC3/2016	Party Name:INDIA FOOD EXPORTS	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00096/AM17/	RLA File :53/24/040/00015/AM17/	Lic.No/Date:5310019209 07.09.2016	Approved	
Decision : The Committee noted that the case has already been approved in Meeting No. 6/85-ALC3/2018 of NC-VI held on 23.05.2018 at item No. 26.				

22	Case No.:11/13/85-ALC3/2016	Party Name:DRYTEC H PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00119/AM17 /	RLA File :03/94/040/00522/AM17 /	Lic.No/Date:0310808236 03.10.2016	Approved	
Decision : The Committee considered the case as per agenda. On the basis of comments received from MFPI vide O.M. No. 4(18)/2014-DGFT(Part-II) dated 28.6.2018, the Committee decided to approve export of 1 Kg. 'Tomato Powder' against import of 3.71 Kg. of 'Tomato Paste of (28 Brix)'.				
RA may take consequential action as per Policy/Procedure.				

23	Case No.:10/13/85-ALC3/2016	Party Name:DRYTEC H PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00118/AM17 /	RLA File :03/94/040/00683/AM17 /	Lic.No/Date:0310808990 07.11.2016	Approved	
Decision : The Committee considered the case as per agenda. On the basis of comments received from MFPI vide O.M. No. 4(18)/2014-DGFT dated 28.6.2018, the Committee decided to approve export of 1 Kg. 'Orange Powder' against import of 1.06 Kg. of 'Orange Juice Concentrate (70% Solid and 30% water)'.				
RA may take consequential action as per Policy/Procedure.				

24	Case No.:10/1/85-ALC3/2017	Party Name:EASTER N CONDIMENTS PRIVATE LIMITED	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00010/AM18 /	RLA File :10/24/040/00116/AM17 /	Lic.No/Date:1010059736 15.03.2017	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to MFPI for their comments.				

25	Case No.:12/2/85-ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00021/AM19/	RLA File :07/24/040/00046/AM18/	Lic.No/Date:0710111670 26.05.2017		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from CIFT. Hence, the Committee decided to remind them in this regard and also decided to seek the comments from MFPI.				

26	Case No.:11/3/85-ALC3/2017	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00031/AM18/	RLA File :09/24/040/00339/AM16/	Lic.No/Date:0910065182 19.06.2017		Deferred
Decision : The Committee considered the case as per agenda and noted that the information sought from the firm is awaited. Hence, the Committee decided to give the firm the last opportunity to provide the requisite information within 15 days of the receipt of communication from DGFT in this regard.				

27	Case No.:7/2/85-ALC3/2018	Party Name:MORD E FOODS PVT.LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00016/AM19/	RLA File :03/95/040/00470/AM18/	Lic.No/Date:0310815764 14.09.2017		surrendered
Decision : The Committee considered the case as per agenda and noted that the applicant company has already surrendered the authorisation and RA Mumbai has cancelled the unutilised authorisation vide letter dated 03.11.2017.				

28	Case No.:6/6/85-ALC3/2017	Party Name:SULA VINEYARDS PVT. LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00092/AM18/	RLA File :03/95/040/00501/AM18/	Lic.No/Date:0310815998 27.09.2017		Approved
Decision : The Committee considered the case as per agenda and decided the ad-hoc norms as follows:				
Export item	Quantity	Import item	Quantity	
Wine Of Fresh Grapes (Packed In 750 MI Bottles)	380392.000 Nos.	Empty Bottles 750 MI	As per packing policy	
Wine of Fresh Grapes	24509.000 Nos.	Bottle Cap		

(Packed In 375ml Bottles)		Cork	
		Foil (Of Relevant Size)	
		Wire Hood	
		Crown Caps	
		Biddule	
		Capsules (Made Out Of Alluminium)	
		Empty Bottles 375 MI	
		Bottle Cap	
RA may take consequential action as per Policy/Procedure.			

29	Case No.:1/9/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00119/AM18 /	RLA File :32/24/040/00028/AM18 /	Lic.No/Date:3210078280 01.11.2017		Deferre d
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Coimbatore so far. Therefore the Committee decided to remind to RA in this regard.				

30	Case No.:17/10/85-ALC3/2017	Party Name:VAISH VIK FOODS PVT. LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00138/AM18/	RLA File :31/83/040/00140/AM18/	Lic.No/Date:3110066962 10.01.2018		Deferred
Decision : The Committee noted that no representative of the applicant company attended the personal hearing granted to them. Hence, the Committee decided to grant one more opportunity of personal hearing to explain the case alongwith the details of 'net content of Coriander' in the export product and copies of shipping bills.				

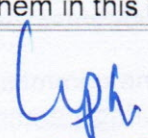
31	Case No.:1/11/85-ALC3/2017	Party Name:FABRO LEATHER INDUSTRIES LLP	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00151/AM18/	RLA File :13/24/040/00052/AM18/	Lic.No/Date:1310048835 12.01.2018		Deferred
Decision : The committee considered the case as per agenda and decided to refer the matter to the concerned Technical Authority i.e. Textile Commissioner for their comments.				

32	Case No.:5/11/85-ALC3/2017	Party Name:KAMRIN INTERNATIONAL	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00155/AM18 /	RLA File :08/24/040/00321/AM18 /	Lic.No/Date:0810141931 05.02.2018		Deferre d
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.				

33	Case No.:13/2/85-ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00022/AM19/ /	RLA File :07/24/040/00260/AM18/ /	Lic.No/Date:0710112805 09.02.2018		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from CIFT. Hence, the Committee decided to remind them in this regard and also decided to seek the comments from MFPI.				

34	Case No.:9/2/85-ALC3/2018	Party Name:DRYTEC H PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00018/AM19 /	RLA File :03/94/040/00922/AM18 /	Lic.No/Date:0310819527 05.03.2018		Deferre d
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.				

35	Case No.:10/2/85-ALC3/2018	Party Name:DRYTEC H PROCESSES (I)PVT.LTD;	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00019/AM19 /	RLA File :03/94/040/00950/AM18 /	Lic.No/Date:0310819595 07.03.2018		Deferre d
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.				


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36	Case No.:5/2/85-ALC3/2018	Party Name:VAISH VIK FOODS PVT. LTD.	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00014/AM19/	RLA File :31/83/040/00162/AM18/	Lic.No/Date:3110067001 14.03.2018	Approved	
Decision : The Committee considered the case as per agenda. On the basis of comments given by Technical Expert (Consultant) Shri D.N. Mathur on the agenda, the Committee decided to approve export of 1 Kg. 'Coriander Powder' against import of 1.02 Kg. 'Whole Coriander'.				
RA may take consequential action as per Policy/Procedure.				

37	Case No.:2/2/85-ALC3/2018	Party Name:A.V.THOMA S & CO. LTD	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00011/AM19/	RLA File :10/24/040/00079/AM18/	Lic.No/Date:1010059922 03.04.2018	Deferre d	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Cochin so far. Therefore the Committee decided to remind to RA in this regard.				

38	Case No.:1/8/85-ALC3/2018	Party Name:A.V.THOMA S & CO. LTD	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00045/AM19/	RLA File :10/24/040/00017/AM19/	Lic.No/Date:1010059974 20.06.2018	Deferred	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Cochin so far. Therefore the Committee decided to remind to RA in this regard.				

39	Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Approved	

Decision : The committee considered the case as per agenda and heard the representatives of the firm during personal hearing. The representatives of the firm produced a copy of the product approval dated 27.07.2014 issued by FSSAI. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix

the ad-hoc norms on 2% wastage on actual ingredient of import item in export products as follows:

Export item	Quantity	Import item	Quantity
IQ Protect Pack Size 60 Qty 6000 Tablets 25 Mg. Wt:9 Kgs	9.000 Kg.	Coenzyme Q10	25.50 mg for 25 mg. IQ Tablets
Blueberry Max Pack Size 90 Qty 4000 Tablets 0.15 Mg. Wt:0.18 Kgs	0.180 Kg.	Coenzyme Q10	0.153 mg/0.15 mg Blueberry Max Tablets
Cholest Check Pack Size 60 Qty 10000 Tablets 30mg. Wt:15.82 Kgs	15.820 Kg.	Coenzyme Q10	30.6 mg/30 mg. Cholest check Tablets

RA may take consequential action as per Policy/Procedure.

40	Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014		Deferred

Decision : The committee considered the case as per agenda and heard the representatives of the firm during personal hearing. The representatives of the firm were asked to provide detailed work-sheet for requirement of inputs based on the approved composition. However, no such details were given. The Committee decided to remind the firm to provide the requisite detailed.

41	Case No.:7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015		Deferred

Decision : The committee considered the case as per agenda and heard the representatives of the firm during personal hearing. The representatives of the firm were asked to provide detailed work-sheet for requirement of inputs based on the approved composition. However, no such details were given. The Committee decided to remind the firm to provide the requisite detailed.

42	Case No.:17/5/85-ALC3/2015	Party Name:MAGHIRA M AND SONS	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015		Deferre d
Decision : The committee considered the case as per agenda and noted that Comments are awaited from DIPP. Therefore the Committee decided to remind them in this regard.				

43	Case No.:5/11/85-ALC3/2016	Party Name:MAGHI RAM AND SONS	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status :
HQ File :01/85/050/00102/AM17/	RLA File :30/24/040/00021/AM17/	Lic.No/Date:3010103845 20.09.2016		Deffer ed
Decision : The committee considered the case as per agenda and noted that Comments are awaited from DIPP. Therefore the Committee decided to remind them in this regard.				

44	Case No.:2/1/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00211/AM16/	RLA File :31/83/040/00161/AM16/	Lic.No/Date:3110065958 16.02.2016		Approved

Decision : The committee considered the case as per agenda and heard the representatives of the firm during personal hearing. The representatives of the firm informed that based on the comments of Deptt. Of C&PC vide O.M. No. 46011/78/2011-PC.II dated 18.01.2016, ad-hoc norms for same/similar export and import products were approved by the Committee during meeting No. 17/85/ALC3/2015 held on 18.02.2016. The representatives of the firm requested to fix the norms on repeat basis. Hence, the Committee decided to fix the ad-hoc norms on repeat basis as follows:

Export item	Quantity	Import item	Quantity
Plastic Promotional Toys (Made of Polypropelene Copolimero Clyrell, LG Chem ABS HI-121H Color Natural, PA6 Nylon 6, Master Batch 5N-00601MB Natural, Master Batch 5N-00623MB Yellow, Master Batch 5N-	1.00 Kg	Polypropelene Copolimero Clyrell EC340Q (EX EP1904)	1.03 Kg/Kg content in export product
		LG Chem ABS HI-121H Color Natural	Net to net basis being coloured batch, with accountability clause
		PA6 Nylon 6	1.03 Kg/Kg content in export product
		Master Batch 5N-00601MB Natural	1.03 Kg/Kg content in export product

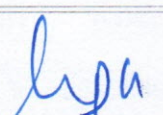
00622MB Red and Master Batch 5N-00624MB Orange)	Master Batch 5N-00623MB Yellow	1.03 Kg/Kg content in export product
	Master Batch 5N-00622MB Red	1.03 Kg/Kg content in export product
	Master Batch 5N-00624MB Orange	1.03 Kg/Kg content in export product
RA may take consequential action as per Policy/Procedure.		

45	Case No.:17/6/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00044/AM17/	RLA File :31/83/040/00034/AM17/	Lic.No/Date:3110066240 05.07.2016	Approved	

Decision : The committee considered the case as per agenda and heard the representatives of the firm during personal hearing. The representatives of the firm informed that based on the comments of Deptt. Of C&PC vide O.M. No. 46011/78/2011-PC.II dated 18.01.2016, ad-hoc norms for same/similar export and import products were approved by the Committee during meeting No. 17/85/ALC3/2015 held on 18.02.2016. The representatives of the firm requested to fix the norms on repeat basis. Hence, the Committee decided to fix the ad-hoc norms on repeat basis as follows:

Export item	Quantity	Import item	Quantity
Plastic Promotional Toys (Made of Polypropelene Copolimero Clyrell, LG Chem ABS HI-121H Color Natural and PA6 Nylon 6)	1.00 Kg	Polypropelene Copolimero Clyrell EC340Q (EX EP1904)	1.03 Kg/Kg content in export product
		LG Chem ABS HI-121H Color Natural	Net to net basis being coloured batch, with accountability clause
		PA6 Nylon 6	1.03 Kg/Kg content in export product

RA may take consequential action as per Policy/Procedure.


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46	Case No.:6/2/85-ALC3/2017	Party Name:ARJUN A NATURAL EXTRACTS LIMITED	Meet No/Date:8/85-ALC3/2018 20.07.2018	Status:
HQ File :01/85/050/00016/AM18 /	RLA File :10/24/040/00102/AM17 /	Lic.No/Date:1010059708 07.02.2017	Approved	

Decision : The committee considered the case as per agenda and heard the representatives of the firm during personal hearing. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur, the Committee decided to fix the ad-hoc norms for export of 1 Kg. of export product against import of 3.60 Kg. import product as follows:

Export item	Quantity	Import item	Quantity
Boswellia Serrata Extract (Purity not less than 75%)	15000.000 Kg	Gum Olibanum (Purity not more than 21%)	54000.000 Kg.

RA may take consequential action as per Policy/Procedure.

Manual Cases

Case No. M-68	M/s GlaxoSmithKline Consumer Healthcare Ltd.	HQ F.No. 01/85/171/00128/AM14	Status
M. No. 8/19 dated 20.07.2018	RLA File No.		Rejected

Subject : Amendment in description of export item from "Malted Milk Food" to "Malted Milk Foods/Malt based Foods (Malt Food)".

Decision : The committee considered the case as per agenda and noted the Comments of FSSAI vide letter No. 15015/03/2018-QA dated 19.7.2018 and 13.7.2018 recommending that the Committee may like to consider fixing separate norms for 'Malt-based foods' since this product is different from 'Malted Milk Food'.

Hence, the Committee decided to reject the case with the remark that the firm may like to provide the requisite data/information for consideration of separate norms for 'Malt-based foods' if they so desire.

Case No. M-69	M/S. Ferrero India Pvt. Ltd.	HQ F.No. 01/85/50/00125/AM14	Status
M. No. 8/19 dated 20.07.2018	RLA File No.		Deferred

Subject : Ratification of already fixed ad-hoc input output norms in respect of 52 Advance Authorization obtained by M/s Ferrero India Pvt. Ltd.

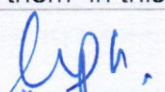
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.

Case No. M-70	All India Food Processors Association	HQ F.No. 01/85/171/12/AM18/	Status
M. No. 8/19 dated 20.07.2018	RLA File No.		Deferred
Subject : Incorporating import of Inputs required in the basic stages of Manufacturing the export product through Backward integration under general notes for food products under the provisions in HBP under the FTP			
Decision : The Committee considered the case as per agenda and noted that the information sought from the Association is awaited. Hence, the Committee decided to give them the last opportunity to provide the requisite information within 15 days of the receipt of communication from DGFT in this regard.			

Case No. M-71	M/s. Karamhans Foods Pvt. Ltd.	HQ F.No. 01/85/171/00002/AM19	Status
M. No. 8/19 dated 20.07.2018	RLA File No. 18/24/040/00003/AM18		Deferred
Subject : Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Shelled Walnuts Edible Kernels JuglansRegia" against import of "Walnut In Shell JuglanRegia Species"			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-72	M/s FrigorificoAllana Private Limited.	HQ F.No. 01/85/171/00024/AM18	Status
M. No. 8/19 dated 20.07.2018	RLA File No. 03/94/040/000921/AM18		Deferred
Subject : Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Refined Corn Oil Packed in 3 ltr Jars" against import of "Refined Corn Oil".			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-73	M/s FrigorificoAllana Private Limited.	HQ F.No. 01/85/171/00018/AM18	Status
M. No. 8/19 dated 20.07.2018	RLA File No. 05/23/040/0325/AM18/		Deferred
Subject : Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Refined Corn Oil Packed in 3 Ltr Jars" against import of "Refined Corn Oil".			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.			


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 Directorate General of Foreign Trade
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Case No. M-74	M/s FrigorificoAllana Private Limited.	HQ F.No. 01/85/171/00025/AM18	Status
M. No. 8/19 dated 20.07.2018	RLA File No. 03/94/040/00934/AM18/		Deferred
Subject : Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Pro PSCO 32/Edible vegetable FAT/Hydrogenated Vegetable Oil/Hydrogenated Vegetable Oil Alfa Pro PSCO 32/Hydrogenated. Oil/ICMP 40/ICMP 40 Vanaspati/Hydrogenated Vegetable Oil Alfa Pro-ICMP/Hydrogenated Vegetable Oil Alfa Pro-Sco38" against import of "Crude Palm Kernal Oil.			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-75	M/s. Natural & Essential Oils Pvt. Ltd.	HQ F.No. 01/85/50/00038/AM15/ 01/85/50/00035/AM14/	Status
M. No. 8/19 dated 20.07.2018	RLA File No.		Deferred
Subject : Rectifications of already approved norms in respect of 2 Advance Authorizations obtained from RA, Bangalore.			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-76	M/s Writefine Products Pvt. Ltd.	HQ F.No. 01/85/050/00061/AM15	Status
M. No. 8/19 dated 20.07.2018	RLA File No. 03/95/040/00031/AM15		Deferred
Subject: Request for rectification of already fixed adhoc norms in AA No. 0310779195 dated 23.04.2014.			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from the Technical Expert/Consultant shri Shaish Kumar. Therefore, the Committee decided to remind him in this regard.			

Case No. M-77	M/s. Taste'L Fine Food Pvt. Ltd.	HQ F.No. 01/85/050/00167/AM14/ 01/85/050/00133/AM13/	Status
M. No. 8/19 dated 20.07.2018	RLA File No.		Deferred
Subject : Rectifications of already fixed ad-hoc input output norms in respect of export product "Red Masala Paste" against import of "Tomato Paste".			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-78	M/s Olam Agro India Private Ltd.	HQ F.No. 01/85/171/00008/AM19	Status
M. No. 8/19 dated 20.07.2018	RLA File No. 05/24/040/00044/AM19/		Approved

Subject : Regarding fixation of ad-hoc norms under para 4.06 of HBP in respect of M/s Olam Agro India Private Limited, Gurugram for export (p-15-16/c) of "Cashew Kernels Whole & pieces" against import of "Shelled Cashew Kernels".

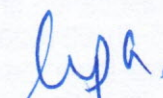
Decision : The Committee heard the authorised representatives of the firm and noted the comments of MFPI received vide O.M. No. E-14011/10/2018-ED dated 19.7.2018. MFPI also forwarded the recommendations of IIFPT suggesting wastage to the tune of 14-18% on import product "Shelled Cashew Kernels" in manufacturing of export product 'Cashew kernel whole and pieces'. MFPI has taken 14% wastage on import which comes out at 16% wastage on export. Hence, MFPI has recommended export of 1 Kg of Cashew kernel whole (08103220) against import of 1.16 Kg of shelled cashew kernels, if covered under the HS code 08013290.

The representatives of the firm during personal hearing claimed minimum 19% wastage on import product in manufacturing of export product. The representatives of the firm further informed that in their application, they have mentioned ITC (HS) code no. 08013220 for export item 'Cashew Kernels Whole & Pieces' whereas the codes for 'Cashew kernel whole' is 08013220 and for 'Cashew Kernel pieces' is 08013210. The firm requested to allow the same at 85% for 'Cashew kernel whole' and 15% for 'Cashew Kernel pieces' and fix the ad-hoc norms with validity of two years in terms of para 4.06(iv) of HBP.

On consideration of the request of the firm and keeping in view of the comments of IIFPT received through MFPI, the Committee decided to allow the average of the wastage recommended by IIFPT @16% on import product which comes out at 19% on export. Hence, the Committee decided to fix the ad-hoc norms for two years as under:

Export item	Quantity	Import item	Quantity
Cashew kernel whole (ITCHS 08013220)85%	1 Kg	Shelled Cashew kernels (ITCHS 08013290)	1.19 Kg
Cashew Kernel pieces (ITCHS 08013210)15%	1 Kg	Shelled Cashew kernels (ITCHS 08013290)	1.19 Kg

RA may take consequential action as per Policy/Procedure.


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Additional Agenda items

Case No. M-79	Beloor Bayir Biotech Ltd.	HQ F.No. 01/85/50/171/AM15/DES.VI	Status
M. No. 8/19 dated 20.07.2018	RLA File No. 07/24/040/00365/AM15/DES-VI		Rejected
Subject : Request for Reconsideration of already rejected case for fixation of ad-hoc input output norms in respect of AA Nos. 710107500 dated 27.01.2015 and 710102255 dated 12.02.2014 for import of Chondroitin Sulphate 90% and export of Chondroitin Sulphate 90% Food Grade under FSSAI Licence".			
Decision : The Committee heard the authorised representatives of the firm and noted that as per the application for fixation of norms, both import and export items are same i.e. Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade. There is no manufacturing activity involved in the proposal. Hence, the Committee decided to reject the case.			

Case No. M-80	M/s P.K. Agri Link Private Limited	HQ F.No. 01/85/50/124/AM16/DES.VI 01/85/50/00037/AM17/DES.VI 01/85/50/00005/AM17/DES.VI	Status
M. No. 8/19 dated 20.07.2018			Deferred
Subject : Ratification of Norms in respect of the Advance Authorization No. (i) 0210206072 (ii) 0210206631 and (iii) 02102065 for export of 'Deoiled Rice Bran Extraction' against the import of 'Rice Bran and Hexane'.			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore, the Committee decided to remind them in this regard.			

Case No. M-81	M/s Hemraj Industries Private Limited	HQ F.No. 01/85/50/58/AM16/DES.VI 01/85/50/00165/AM17/DES.VI 01/85/50/00039/AM17/DES.VI	Status
M. No. 8/19 dated 20.07.2018	RLA File No. (i) 02/24/040/00041/AM16 (ii) 02/24/040/00167/AM16 (iii) 02/24/040/00039/AM17		Deferred
Subject : Ratification of Norms in respect of the Advance Authorization No. (i) 0210205882 dt.12.06.2015 (ii) 0210206342 dt.14.12.2015 and (iii) 0210206758 dt.15.06.2016 for export of 'Deoiled Rice Bran Extraction' against the import of 'Rice Bran and Hexane'.			
Decision : The Committee considered the case as per agenda and noted the MFPI's recommendations vide O.M. No. 4(27)/2015-DGFT dated 08.05.2017 received through email dated 20.7.2018. The Committee noted that two products 'Rice Bran Oil' and 'De-Oiled Rice Bran' are made out of the raw material 'Rice Bran'. MFPI has not taken into consideration the quantity and value of 'Rice Bran Oil' while calculating the entitlement from Rice Bran. Hence, MFPI may recheck its recommendations.			

Corrigendum in minutes of the meetings No. 5/19 held on 29.6.2018, 6/19 held on 6.7.2018 and 4/19 held on 22.6.2018

The errors in the following cases approved during earlier meetings are hereby rectified as under :

1. The following case was approved in NC-VI meeting No. 5/19 held on 29.6.2018 as under :

21	Case No.: 2/4/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00045/AM18/	RLA File :08/24/040/00046/AM18/	Lic.No/Date:0810140449 07.06.2017	Approved
	Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis. RA may take consequential action as per Policy/Procedure.			

Corrigendum : The decision in the above case may be read as under :

Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis without any wastage with accountability of import item in Export product". RA may take consequential action as per Policy/Procedure.				
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2. The following case was approved in NC-VI meeting No. 5/19 held on 29.6.2018 as under :

24	Case No.: 5/6/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00091/AM18/	RLA File :08/24/040/00195/AM18/	Lic.No/Date:0810141170 13.10.2017	Approved
	Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis. RA may take consequential action as per Policy/Procedure.			

Corrigendum : The decision in the above case may be read as under :

Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis without any wastage with accountability of import item in Export product". RA may take consequential action as per Policy/Procedure.				
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3. The following case was approved in NC-VI meeting No. 5/19 held on 29.6.2018 as under :

Case No.:6/11/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00156/AM18/	RLA File :08/24/040/00258/AM18/	Lic.No/Date:0810141705 05.01.2018	Approved
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis. RA may take consequential action as per Policy/Procedure.			

Corrigendum : The decision in the above case may be read as under :

Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis without any wastage with accountability of import item in Export product". RA may take consequential action as per Policy/Procedure.

4. The following case was approved in NC-VI meeting No. 5/19 held on 29.6.2018 as under :

Case No.:14/8/85-ALC3/2016	Party Name:SIMOSIS INTERNATIONAL	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00080/AM17/	RLA File :03/95/040/00145/AM17/	Lic.No/Date:0310805915 04.07.2016	Approved
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 1% wastage:			
Export item Processed, Cleaned, Graded Cassia Torea Seed	Quantity 192000.000 Kg	Import item RAW CASSIA TOREA SEED)	Quantity 193290.000 Kg
RA may take consequential action as per Policy/Procedure.			

Corrigendum : The quantity of Import item i.e. "Raw Cassia Torea Seed" in the above mentioned approved minutes under Decision may be read as "193920.000 Kg" instead of "193290.000 Kg"

5. The following case was approved in NC-VI meeting No. 5/19 held on 29.6.2018 as under :

Case No.:11/5/85-ALC3/2017	Party Name:DINESH SARAOGI	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00065/AM18/	RLA File :02/24/040/00068/AM18/	Lic.No/Date:0210207757 21.07.2017	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar given in F.No. 01/85/050/00065/AM1/DES-VI. It has been noted that in an earlier case of the same firm, an yield was decided at 55% in NC-VI meeting No. 24/08 held on 29.09.2007. Whereas in this particular case, the firm has sought an yield of 68%. Hence, the Committee decided to approve the following ad hoc norms as applied for:			
Export item	Quantity	Import item	Quantity
Shellac	55200.000 KG	Sticklac	55200.000 KG
RA may take consequential action as per Policy/Procedure.			

Corrigendum : The quantity of Import item i.e. "Sticklac" in the above mentioned approved minutes under Decision may be read as "80040 Kg" instead of "55200.000 Kg"

6. The following case was approved in NC-VI meeting No. 6/19 held on 06.07.2018 as under :

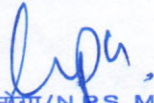
Case No.:16/8/85-ALC3/2017	Party Name:NUTRIVIT A FOODS PVT.LTD.	Meet No/Date:6/85-ALC3/2018 06.07.2018	Status:
HQ File :01/85/050/00114/AM18/	RLA File :03/95/040/00529/AM18/	Lic.No/Date:0310816341 12.10.2017	Approved
Decision : The Committee heard the authorized representative of the firm viz. Mrs. Panchaxari Pandhare – GM Quality and Shri K. Ramakrishnan, Manger Shipping & Logistics during the Personal Hearing. The representatives of the firm further stated that their export product contain 25% 'Dry Skimmed Milk' which has been declared in the Shipping Bills by the firm. On the basis of the comments given by the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the following ad-hoc norms on net basis:			
Export item	Quantity	Import item	Quantity
Plumpy Sup (containing 25% Dry Skimmed Milk)	220000.00 Kg	Dry Skimmed Milk	55000 Kg
RA may take consequential action as per Policy/Procedure.			

Corrigendum : The export item in the above mentioned approved minutes under Decision may be read as i.e. "PLUMPY NUT (Ready to use Therapeutic Food) (containing 25% Dry Skimmed Milk)" instead of "Plumpy Sup (containing 25% Dry Skimmed Milk)"

7. The following case was approved in NC-VI meeting No. 4/19 held on 22.6.2018 as under :

Case No. M-27	M/s. Janatha Fish Meal & Oil Proudct.	HQ F.No. 01/85/162/20/AM17/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 34/24/40/141/AM17		Approved
Subject: Fixation of ad-hoc input output norms in terms of para 4.06 of HBP (2015-20) for export of "Processed Fish Meal (Dried, Pulverised, Sieved and packed) with vitamins" against import of "Fish Mean (unfinished)".			
Decision: The committee considered the case as per agenda and noted the reply given by the firm. On the basis of comments received from ICAR-CIFT vide letter No 1(7)/FP/Sion/15-16 dated 07.04.2017, the Committee decided to approve the ad-hoc norms on 7% wastage.			
RA may take consequential action as per Policy/Procedure.			

Corrigendum : The RLA File No. in the above mentioned approved minutes may be read as "07/24/40/141/AM17" instead of "34/24/40/141/AM17"


एन.पी.एस. मोंगा/N.R.S. MONGA
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